

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:12
ANSWERED ON:05.08.2013
REVISION IN CLEARANCE PROCESS
Kanubhai Patel Jayshreeben

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Clearance issuance mechanism in new Coastal Regulation Zone (CRZ) Notification is issued based on the Pollution potential of the projects within the CRZ areas;
- (b) if so, the details thereof; and
- (c) the mechanism for the projects which have low pollution potential and do not attract provisions of Environment Impact Assessment notification;
- (d) whether some State Governments have taken up the issue of revising issuance process for the projects, which only attract provisions of CRZ Notification, 2011; and
- (e) if so, the details thereof and the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) to (b) Ministry issued Coastal Regulation Zone (CRZ) Notification, 2011 in supersession of CRZ Notification, 1991. The Notification prohibits activities with pollution potential such as establishment of new industries and expansion of existing industries within CRZ areas. The Notification provides CRZ clearance issuance mechanism for the permissible activities such as port and harbours, foreshore facilities, buildings etc, in CRZ areas.
- (c) As per the CRZ Notification, 2011, the projects in CRZ areas which do not attract the provisions of EIA Notification, 2006 are required to obtain CRZ clearance from Government of India.
- (d) No Sir.
- (e) Does not arise in view of the reply to part (d) above.